

MANIPUR **GAZETTE**

**EXTRAORDINARY
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No. 202

Imphal, Saturday, September 12, 2026

(Bhadra 21, 1948)

**GOVERNMENT OF MANIPUR
SECRETARIAT: HEALTH DEPARTMENT**

NOTIFICATION

Imphal, the 10th September, 2026

No. MED-1202/5/2026-HS-HEALTH: In exercise of the powers conferred by section 34 of the Manipur Nursing Council Act, 2005 (Manipur Act No. 13 of 2005), the State Government hereby makes the following rules further to amend the Manipur Nursing Council Rules, 2008, namely :

THE MANIPUR NURSING COUNCIL (AMENDMENT) RULES, 2026

1. Short title and commencement. — (1) These Rules may be called the Manipur Nursing Council (Amendment) Rules, 2026.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Insertion of rule 7A. — In the Manipur Nursing Council Rules, 2008 (hereinafter referred to as the principal rules), after rule 7, the following rule shall be inserted, namely:-

“7A.(1) Any person who is already registered or possessing a valid registration under any State/UT may not require separate registration in the State subject to fulfilment of conditions as below:

- i. Such a person shall be required to submit a self-certification in the format given at FORM 1 to the Manipur Nursing Council within 15 days from the date of start of practice. The Manipur Nursing Council shall maintain a separate list of such practitioners indicating his/her registration numbers in their respective nursing councils.
- ii. The Manipur Nursing Council will independently undertake internal verification with the parent or presently registered state nursing council of credentials and veracity of such persons. If any such person is found, after due verification/enquiry, to have been involved in any misconduct, his/her enlistment in the separate list referred to at rule 7A(1)(i) shall be liable to cancellation.
- iii. Such persons shall ensure full compliance of provision of the Manipur Nursing Council Act, 2005 and rules made by the State and all such provisions of Act and rules shall be applicable to him/her.”

2. Such person as mentioned at sub-rule(1) may also register if they so desire, at any point of time, by following the due procedure in accordance with the provisions of the Act and rules.”.

3. Insertion of FORM 1 — In the principal rules, the following FORM shall be inserted, namely:-

“FORM-1”
[see rule 7A]
Manipur Nursing Council
Self-Certification Format
NON- JUDICIAL STAMP PAPER

I, Mr./Ms./Mrs....., S/D/W/O
----, aged ----- years, resident of-----, do hereby solemnly declare
and affirm the following:

1. That I am a registered nurse practitioner with the -----
---- Nursing Council My Registration Number is -----dated -----
.
2. That my registration is valid till-----
3. That I am not involved in any complaint, moral turpitude, or criminal case, nor is any such case or disciplinary action pending against me in any court of law or nursing council in India.
4. That I have not been involved in any unethical nursing practice.
5. Authenticity of Documents: All information and certificates submitted by me in my application are true, correct, and valid to the best of my knowledge and belief. I have not concealed or misrepresented any facts.

UNDERTAKING

I understand that if any of the declarations provided above are found to be false or incorrect at any stage, my registration/candidature shall be liable to immediate cancellation by the Manipur Nursing Council or competent authority. Furthermore, I shall be subject to strict disciplinary and punitive actions as per the rules.

Signature of the Applicant]

N[ame:-----

SNC Reg. No:-----

Contact No:-----

Email:-----

Date:

Place:

SUMANT SINGH,
Commissioner-cum-Secretary (Health & FW),
Government of Manipur.